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Title : Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: Now, Papers to be laid.

THE MINISTER OF URBAN DEVELOPMENT (SHRI S. JAIPAL REDDY): I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. PA 17 of 2008) - Public Sector Undertakings Implementation of Phase I of Delhi Mass Rapid Transit System by Delhi Metro Rail Corporation Limited- (Performance Audit) for the year ended March, 2007 under article 151(1) of the Constitution.

(Placed in Library, See No. LT 325/15/09)

THE MINISTER OF RURAL DEVELOPMENT AND MINISTER OF PANCHAYATI RAJ (DR. C.P. JOSHI): I beg to lay on the Table : -

(1) A copy of the Outcome Budget (Hindi and English versions) of the Department of Rural Development, Ministry of Rural Development for the year 2009-2010.

(Placed in Library, See No. LT 326/15/09)

(2) A copy of the Outcome Budget (Hindi and English versions) of the Department of Drinking Water Supply, Ministry of Rural Development for the year 2009-2010.

(Placed in Library, See No. LT 327/15/09)

(3) A copy of the Outcome Budget (Hindi and English versions) of the Department of Land Resources, Ministry of Rural Development for the year 2009-2010.

(Placed in Library, See No. LT 328/15/09)

जनजातीय कार्य मंत्री (श्री कांति लाल भूरिया): महोदया, मैं राष्ट्रीय अनुसूचित जनजाति वित्त और विकास निगम तथा जनजातीय कार्य मंत्रालय के बीच वरदान 2009-2010 के लिए हुए समझौता ज्ञापन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

(Placed in Library, See No. LT 329/15/09)

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): I beg to lay on the Table :-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2007-2008.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 330/15/09)

(3) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Women and Child Development for the year 2009-2010.

(Placed in Library, See No. LT 331/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table :-

(1) A copy each of the following Notification (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-

- (i) The Foreign Exchange Management (Borrowing or Lending in foreign Exchange) (Amendment) Regulations, 2009 published in Notification No. G.S.R. 61(E) in Gazette of India dated the 30th January, 2009.
- (ii) The Foreign Exchange Management (Borrowing and Lending in Rupees) (Amendment) Regulations, 2009 published in Notification No. G.S.R. 107(E) in Gazette of India dated the 20th February, 2009.
- (iii) The Foreign Exchange Management (Transfer or Issue of any Foreign Security) (Amendment) Regulations, 2009 published in Notification No. G.S.R. 108(E) in Gazette of India dated the 20th February, 2009.
- (iv) The Foreign Exchange Management (Acquisition and Transfer of Immovable Property in India) (Amendment) Regulations, 2009 published in Notification No. G.S.R. 299(E) in Gazette of India dated the 1st May, 2009.
- (v) The Foreign Exchange Management (Guarantees) (Amendment) Regulations, 2009 published in Notification No. G.S.R. 300(E) in Gazette of India dated the 1st May, 2009.
- (vi) The Foreign Exchange Management (Transfer or Issue of any Foreign Security) (Second Amendment) Regulations, 2009 published in Notification No. G.S.R. 301(E) in Gazette of India dated the 1st May, 2009.
- (vii) The Foreign Exchange Management (Current Account Transactions) (Amendment) Rules, 2009 published in Notification No. G.S.R. 349(E) in Gazette of India dated the 22nd May, 2009.
- (viii) The Foreign Exchange Management (Foreign Exchange Derivative Contracts) (Amendment) Regulations, 2009 published in Notification No. G.S.R. 440(E) in Gazette of India dated the 23rd June, 2009.
- (ix) The Foreign Exchange Management (Transfer or Issue of Any Foreign Security) (Third Amendment) Regulations, 2009 published in Notification No. G.S.R. 441(E) in Gazette of India dated the 23rd June, 2009.
- (x) The Foreign Exchange Management (Deposit) (Amendment) Regulations, 2009 published in Notification No. G.S.R. 442(E) in Gazette of India dated the 23rd June, 2009.

(Placed in Library, See No. LT 332/15/09)

- (2) A copy of the Securities and Exchange Board of India (Payment of Fees) (Amendment) Regulations, 2009 (Hindi and English versions) published in Notification No. LAD-NRO/GN/2009-10/11/167759 in Gazette of India dated the 29th June, 2009 under Section 31 of the Securities and Exchange Board of India Act, 1992.

(Placed in Library, See No. LT 333/15/09)

- (3) A copy of the Notification No. S.O. 1580(E) (Hindi and English versions) published in Gazette of India dated the 30th June, 2009 regarding amalgamation of the Jammu Rural Bank and Kamraj Rural Bank in the State of Jammu and Kashmir sponsored by Jammu and Kashmir Bank Limited under sub-section (4) of Section 23A of the Regional Rural Banks Act, 1976.

(Placed in Library, See No. LT 334/15/09)

- (4) A copy each of the following Notification (Hindi and English versions) under sub-section (3) of Section 36 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993:-

- (i) The Debts Recovery Tribunal-III, Chennai (Group 'C' and 'D' posts) (Non-Gazetted) Recruitment Rules, 2009 published in Notification No. G.S.R. 404(E) in Gazette of India dated the 12th June, 2009.
- (ii) The Debts Recovery Tribunal-II, Ahmedabad (Group 'C' and 'D' posts) (Non-Gazetted) Recruitment Rules, 2009 published in Notification No. G.S.R. 405(E) in Gazette of India dated the 12th June, 2009.
- (iii) The Debts Recovery Tribunal-II, Chandigarh (Group 'C' and 'D' posts) (Non-Gazetted) Recruitment Rules, 2009 published in Notification No. G.S.R. 406(E) in Gazette of India dated the 12th June, 2009.
- (iv) The Debts Recovery Tribunal, Madurai (Group 'C' and 'D' posts) (Non-Gazetted) Recruitment Rules, 2009 published in Notification No. G.S.R. 407(E) in Gazette of India dated the 12th June, 2009.

(Placed in Library, See No. LT 335/15/09)5

- (5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

- (i) G.S.R. 432(E) published in Gazette of India dated the 19th June, 2009 together with an explanatory memorandum making certain amendments in the two notifications, mentioned therein.
- (ii) G.S.R. 433(E) published in Gazette of India dated the 19th June, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 10/2008-Cus. dated the 15th January, 2008.

- (iii) G.S.R. 484(E) published in Gazette of India dated the 7th July, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus. dated the 1st March, 2002.
- (iv) G.S.R. 485(E) published in Gazette of India dated the 7th July, 2009 together with an explanatory memorandum making certain amendments in the three notifications, mentioned therein.
- (v) G.S.R. 486(E) published in Gazette of India dated the 7th July, 2009 together with an explanatory memorandum seeking to reintroduce exemption from additional duty of customs on parts, components and accessories of mobile handsets including cellular phones up to 6th July, 2010.
- (vi) G.S.R. 487(E) published in Gazette of India dated the 7th July, 2009 together with an explanatory memorandum seeking to provide exemption to packaged software or canned software, from so much of the additional duty leviable thereon.

(Placed in Library, See No. LT 336/15/09)

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) The CENVAT Credit (Amendment) Rules, 2009 published in Notification No. G.S.R. 481(E) in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum.
- (ii) The Central Excise (Amendment) Rules, 2009 published in Notification No. G.S.R. 482(E) in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum.
- (iii) G.S.R. 483(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 49/2008-C.E. (N.T.) dated the 24th December, 2008.
- (iv) G.S.R. 465(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum making certain amendments in the two notifications, mentioned therein.
- (v) G.S.R. 466(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 28/2002-C.E. dated the 13th May, 2002.
- (vi) G.S.R. 467(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 8/2003-C.E. dated the 1st March, 2003.
- (vii) G.S.R. 468(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 23/2003-C.E. dated the 31st March, 2003.
- (viii) G.S.R. 469(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 29/2004-C.E. dated the 9th July, 2003.
- (ix) G.S.R. 470(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 30/2004-C.E. dated the 9th July, 2004.
- (x) G.S.R. 471(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 3/2006-C.E. dated the 1st March, 2006.
- (xi) G.S.R. 472(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 4/2006-C.E. dated the 1st March, 2006.
- (xii) G.S.R. 473(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 5/2006-C.E. dated the 1st March, 2006.
- (xiii) G.S.R. 474(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 6/2006-C.E. dated the 1st March, 2006.
- (xiv) G.S.R. 475(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 10/2006-C.E. dated the 1st March, 2006.
- (xv) G.S.R. 476(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 23/2006-C.E. dated the 1st March, 2006.
- (xvi) G.S.R. 477(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 2/2008-C.E. dated the 1st March, 2008.
- (xvii) G.S.R. 478(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum making

certain amendments in the Notification No. 59/2008-C.E. dated the 7th December, 2008.

- (xviii) G.S.R. 479(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum seeking to exempt Bio-diesel from additional duty of excise.
- (xix) G.S.R. 480(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum seeking to exempt packaged software or canned software, falling under Chapter 85 of the First Schedule to the Central Excise Tariff Act, 1985.

(Placed in Library, See No. LT 337/15/09)

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975 :-

- (i) G.S.R. 455(E) published in Gazette of India dated the 30th June, 2009, together with an explanatory memorandum seeking to impose final safeguard duty on imports of Phthalic anhydride at the rates, mentioned therein.
- (ii) G.S.R. 456(E) published in Gazette of India dated the 30th June, 2009, together with an explanatory memorandum rescinding Notification No. 9/2009-Cus. dated the 29th January, 2009.
- (iii) G.S.R. 434(E) published in Gazette of India dated the 19th June, 2009, together with an explanatory memorandum seeking to impose definitive safeguard duty on the products, mentioned therein at specified rates, when imported into India from the People's Republic of China.
- (iv) G.S.R. 435(E) published in Gazette of India dated the 19th June, 2009, together with an explanatory memorandum seeking to rescinding Notification No. 26/2009-Cus. dated the 23rd March, 2009.

(Placed in Library, See No. LT 338/15/09)

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994 :-

- (i) G.S.R. 488(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum seeking to amend sub-clause (zzze) of clause (105) of Section 65 of the Finance Act to exempt the taxable service provided to the Federation of India Export Organizations and specified Export Promotion Councils, on the membership or any other fee collected by them.
- (ii) G.S.R. 489(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum seeking to supersede Notification No. 41/2007-ST dated 06.10.2007, and a revised refund scheme is being brought into effect so as to bring simplification and facilitation of refunds.
- (iii) G.S.R. 490(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum seeking to exempt two taxable services, namely, 'transport of goods by road' and 'commission paid to foreign agents' from the levy of service tax, if the exporter is liable to pay service tax on reverse charge basis.
- (iv) G.S.R. 491(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum seeking to amend sub-clauses (zm) or (zzk) of clause (105) of Section 65 of the Finance Act to exempt the taxable service provided to a Scheduled bank, by any other Scheduled bank, in relation to inter-bank purchase and sale of foreign currency.
- (v) G.S.R. 492(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum seeking to amend sub-clauses (zn) of clause (105) of Section 65 of the Finance Act to exempt the taxable service provided to inter-state or intra-state transportation of passengers, in a vehicle bearing 'contract carriage permit', with specified conditions.
- (vi) G.S.R. 493(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum seeking to amend Notification No. 1/2002-Service Tax, dated the 1st March, 2002.
- (vii) G.S.R. 494(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum seeking to amend rule 2, for clause (e) of the Taxation of Services (Provided from outside India and Received in India) Rules, 2006.
- (viii) G.S.R. 495(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum seeking to amend sub-rule(1), for the explanation in rule 3 of the Works Contract (Composition Scheme for Payment of Service Tax) Rules, 2007 to allow the benefit of optional composition scheme, only for such works contracts, where the entire value of goods and services is declared.

(Placed in Library, See No. LT 339/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): I beg to lay on the Table :-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the North Eastern Electric Power Corporation Limited and the Ministry of Power for the year 2009-2010.

(Placed in Library, See No. LT 340/15/09)

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Satluj Jal Vidyut Nigam Limited and the Ministry of Power for the year 2009-2010.

(Placed in Library, See No. LT 341/15/09)

(3) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Power for the year 2009-2010.

(Placed in Library, See No. LT 342/15/09)

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF TOURISM (KUMARI SELJA): On behalf of Shri Sultan Ahmed, I beg to lay on the Table :-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2006-2007.

(ii) Annual Report of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 343/15/09)

(b) (i) Review by the Government of the working of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2006-2007.

(ii) Annual Report of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 344/15/09)

(c) (i) Review by the Government of the working of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2006-2007.

(ii) Annual Report of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 345/15/09)

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the India Tourism Development Corporation Limited and the Ministry of Tourism for the year 2009-2010.

(Placed in Library, See No. LT 346/15/09)
